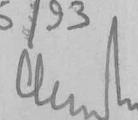


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O.A. 215/94
(A)

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
8	17.8.94	<p>Heard both parties.</p> <p>Order is dictated and pronounced in open court vide separate sheets attached to the case records of O.A. 605/93.</p> <p>This application is disposed of as per the observations and directions given in the order.</p> <p> Vice-Chairman Member (Admn.)</p>	<p>Counter not filed for further order.</p> <p><u>Ach</u> 3/8/94 Bench.</p> <p>Counter not filed for application & hearing.</p> <p><u>Ach</u> 28/8/94 Bench.</p> <p>Counter filed by Respondent on 8/8/94. Copy of Counter has been served on Petitioner & Counsel. Adj. to 13.8.94 for hearing.</p> <p><u>Ach</u> 16/8/94 Bench.</p> <p>Copy of the Judgment on Original is tagged with O.A. 605/93.</p> <p><u>Ach</u> 28/8/94</p> <p>(i) photocopy of the Common Judgment has been retained in this file.</p> <p>(ii) Copies of judgment has been supplied to Counsel of both sides vide acknowledgment in file O.A. 605/93.</p> <p></p>